

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

(7)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/13/IB/2017

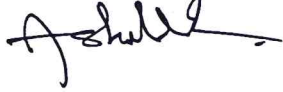
PETITION NUMBER : CA/2(IB)/CB/2017

NAME OF PETITIONER(S) : CAPEGEMINI TECHNOLOGY SERVICES INDIA LTD

NAME OF THE RESPONDENTS (S) : REAL VALUE PROMOTERS PVT LTD

UNDER SECTION : Rule 6 of IBC Rules r/w Sec (13) of Insolvency code 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	R. VIDHYASHANKAR R. ASHOKKUMAR	Counsel for Corporate Debtor.	
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2. T. K. Bhaskar  
Vikram P. Jain  
Shruti Krishnan

counsel for  
operational  
creditor



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**ORDER**

Counsels for both the parties are present. Counsel for the Corporate Debtor has brought two DDs to the tune of Rs.10 lakhs and two post-dated cheques; the same are handed over to the Counsel for the Petitioner. Counsel for the Petitioner submitted that as per the DD and cheques given, there is full and final settlement of the outstanding debt. However, he submitted that the Corporate Debtor be directed to provide TDS certificate. Counsel for the Corporate Debtor is directed to provide TDS certificate after realization of the cheques given to the Petitioner. Accordingly, the petition stands **disposed of**. However, the Petitioner is at liberty to revive the petition, in the event the cheques are dishonoured.



**MEMBER (JUDICIAL)**

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